NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.182/2017 IN CP No.77(ND)/2008 RT CP No.202/Chd/Hry/2017

Wg. Cdr. J.K. Sharma & Ors.

...Petitioners

Vs.

Sirhind Club Ltd. & Ors.

...Respondents

Present: Mr. J.S. Toor and Mr. A.S. Likhari, Advocates for the petitioners.

Mr. Brijender Kaushik, Advocate for the respondents.

Mr. Brijender Kaushik, Advocate for the respondent-Club is present, to whom notice of this application was issued at this stage. Complete copy of the Paper Book be supplied to the learned counsel for the respondents during course of the day. Learned counsel for the petitioners has referred to the order passed by the then Company Law Board on 30.07.2015 whereby suspension of the applicants viz. Anantbir Singh and Rajesh Dewan was stayed untill further orders. Learned counsel for the respondent-Club seeks time to file reply. Let the reply be filed one day before the date fixed. List the matter on 20.11.2017. In the meanwhile, the applicants be permitted to attend the Annual General Meeting which is statedly fixed for 13.11.2017. Copy of the minutes of the meeting alongwith the ballot papers or voting documents of the applicants be kept in a sealed cover and be produced in the Tribunal on the next date.

Sd/-(Justice R.P. Nagrath) Member(Judicial)